

- (b) the value thereof in terms of rupees earned by the country;
- (c) the State-wise share of exports and value thereof;
- (d) whether any scheme has been evolved by Government to boost the export; and
- (e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) and (b) The total quantity and monetary value of cashew (HS Code No. 0801-100, 210.220, 290) exported during the last three years are as under:-

Year	Qty. (in M.T.)	Value (in Rs. Crs.)
2008-09	125486	2895.11
2009-10	117453	2797.92
2010-11 (Apr-Dec)	67792	1920.96

Source: DGCI&S

- (c) The State-wise share of exports and value is not maintained centrally.

(d) and (e) The Cashew Export Promotion Council of India under the Department of Commerce has initiated various programmes including participation in International food fairs, International conventions and Seminars, sponsoring trade delegations, market surveys, disseminating trade enquiries and market information, publishing statistics and journals, organizing Buyer Seller Meets etc. It is also implementing schemes to promote cashew exports by assisting the exporters to improve processing technology, quality of cashew kernels etc. under the schemes of Department of Commerce namely, Marketing Development Assistance (MDA), Market Assessment Initiatives (MAI), Assistance to States for Infrastructure Development of Exports (ASIDE) in addition to its Plan Schemes for the cashew exporters.

Besides, the registered exporters are eligible for other schemes of the Department of Commerce including Duty Entitlement Passbook Scheme (DEPB) and Vishesh Krishi and Gram Udyog Yojana (VKGUY).

Relaxation of continuity norms for SEZs

2330. SHRI A. ELAVARASAN: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether Government has suggested low-cost alternatives such as skywalks to developers for ensuring continuity within Special Economic Zones, (SEZs) that have roads or railway line running through it;

(b) if so, the details thereof and whether many SEZ developers have requested Government for relaxation in continuity norms since the revenue department is very particular about continuity issue as there is danger of revenue leakage from the Tax Free Zone; and

(c) if so, the details thereof and the actions taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) Requests have been received from time to time from some Developers, regarding relaxation of contiguity norms. Each such case has been considered by the Board of Approval (BOA) on merit. Depending on the technical feasibility and in consultation with Department of Revenue, the BOA in suitable cases allowed establishment of contiguity by dedicated security gates, over bridges, skywalks, underpasses etc. with fencing as per the provisions of the SEZ Rules so as to prevent any revenue leakage. Tax benefits are not allowed to the Developer for the measures taken to establish contiguity.

(b) as above.

(c) as above.

SEZs approved and notified in AP

2331. SHRI V. HANUMANTHA RAO: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) the total number of Special Economic Zones (SEZs) approved and notified till now in Andhra Pradesh;

(b) out of total land allotted to each of SEZs in Andhra Pradesh, how much is agricultural land; and

(c) how many SEZs in Andhra Pradesh have deviated from their desired objectives and what action Government has taken against defaulting companies?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) In addition to Visakhapatnam SEZ set up by the Central Government prior to the enactment of SEZ Act, 2005, in the State of Andhra Pradesh, a total of 109 proposals have been accorded formal approval out of which 75 have been notified.

(b) The total land area involved in the notified SEZs is 12258.32 hectares. Out of this, about 14.6% land was agricultural land.

(c) The main objectives of the SEZ Scheme are:

(a) generation of additional economic activity;

(b) promotion of exports of goods and services;